

[Translation]

SHRI RAM VILAS PASWAN : What is the Government doing for Scheduled Castes and Scheduled Tribes. If such is the response of the Government to the problem, then my party is not satisfied with the reply of the Government. Mr. Speaker, Sir, at least the Hon. Minister of Home Affairs should issue an appeal to the countrymen not to repeat such heinous atrocities and should also condemn these incidents in strong terms.

[English]

MR. DEPUTY SPEAKER : Are you withdrawing the Motion ?

[Translation]

SHRI RAM VILAS PASWAN : Mr. Deputy Speaker, Sir, I withdraw the motion.

[English]

SHRI S.B. CHAVAN : In fact, in my reply I have already made an appeal. I can repeat it.

MR. DEPUTY SPEAKER : Has the Hon. Member leave of the House to withdraw his Motion ?

SEVERAL HON. MEMBERS :
Yes.

The Motion was, by leave, withdrawn.

STATEMENT BY MINISTER

**Incident of violence/Arson in the
House of Shri Ram Vilas Paswan on
22-5-1991**

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : I wish to apprise the Hon'ble Members of this August House about the incident of violence and arson which took place in the house of Shri Ram Vilas Paswan, Member of Parliament, in the early hours of 22nd May, 1991.

As the news of the tragic assassination of Shri Rajiv Gandhi started percolating, a crowd began gathering in front on 10, Janpath. The crowd became increasingly emotional and restive. At about 1.00 A.M. on 22nd May, 1991, when the Hon'ble President of India came to visit 10, Janpath, the crowd tried to obstruct him from entering 10, Janpath.

By about 1.30 A.M., the number of the crowd swelled to about 2000/2500. The crowd was highly agitated and frenzied and were shouting slogans against various political leaders.

About 500 members of the crowd went to the neighbouring bungalow which happened to be the residence of Shri Ram Vilas Paswan. They broke open the gate and assaulted the CRPF Jawans. Some of them entered the gate by jumping the boundary wall and set some articles on fire. They also damaged the doors, windows, T.V. set and some articles inside the house. They also assaulted and pelted stones

upon police officials as a result of which DCP, New Delhi and other police officials sustained injuries. Finding no alternative, the police fired 3/4 shots in air with a view to disperse them. The Fire Brigade reached the spot and extinguished the fire.

A case under sections 436/341/353/186/132/147/248/149/506 IPC was registered at PS Tughlak Road vide FIR No. 116 dated 22nd May, 1991. The police took into possession some burnt curtains, a broken T.V. set and some damaged house-hold articles as case property. The case is under investigation and four persons have been arrested. The police are not sparing any efforts to bring the guilty to the book.

[Translation]

SHRI RAM VILAS PASWAN (Rosera) : Mr. Chairman, Sir, I would like to know from the Hon. Minister that . . . (Interruptions) . . . I want to know only two things from the Hon. Minister. The same thing has also started happening to their Members. They are concerned because it is happening to their members like Shri Chidambaram and Shri Sciendia. This attitude on their part is not good in my case. I want to ask only one thing. The thing is that is the police had started firing when the mob gathered outside and continued firing in the air, neither my property would have been burnt nor my gate would have been broken . . . (Interruption) . . .

[English]

SHRI A. CHARLES (Tandurum) : The Hon. Speaker gave a ruling that whenever a statement is made by an Hon. Minister, no clarifications will be sought. I want to know under what rule you are permitting the Hon. Member ?

[Translation]

SHRI RAM VILAS PASWAN : That is why I want to know from the Hon. Minister whether it is a fact that a revolver and a sum of Rs. 18,000 were recovered from the person who was apprehended? Who was that man? Sir, the poor are being victimised. Nobody is bothered for them. My house was burnt and at this time, it is not proper on the part of the Hon. Minister to give such a statement in the House.

[English]

SHRI BASUDEB ACHARIA (Bankura) : Sir, he should reply.

SHRI CHANDRAJIT YADAV (Azamgarh) : We are not asking any question. But he himself is involved. He is an Hon. Member of the House. If he wants to know anything, I think the Home Minister should have no objection. (Interruptions)

SHRI S.B. CHAVAN : You are starting a wrong practice. So far there is no clarification on a Statement.

SHRI CHANDRAJIT YADAV : What I am saying is, don't make it

so technical. I am sorry, you are making it more technical. (*Interruptions*)

MR. DEPUTY SPEAKER : I have also told in the beginning itself by requesting Paswanji that whenever a statement is made, neither a clarification could be asked nor any further elucidation could be made. I made it very clear.

SHRI RAM VILAS PASWAN : I am a point of order.

[*Translation*]

You are Hon. Deputy Speaker. It may not be possible on your part to know each and everything. I can show you the procedure adopted 5 days ago in which the Hon. Speaker had given a ruling from this very Chair that whenever a statement is made in the House by an Hon. Minister, an Hon. Member can put maximum two questions. Can you say that despite that ruling, never before this the Home Minister made such a statement in the House and that such a clarification was not sought? I want a ruling from the Chair in this regard. (*Interruptions*) ... If this thing did not take place earlier, then let me sit down. If it was there earlier then there should be no such discrimination. (*Interruptions*)

[*English*]

SHRI P.M. SAYED (Lakshadweep) : It was not as a matter of rule.

SHRI CHANDRAJEET YADAV : I am saying, it is not as a matter of

rule. But the Home Minister should not make it so technical. Here one Hon. Member himself is involved whose house was attacked and there was danger. If he wants to know something, from the Home Minister, he should not make it technical. (*Interruptions*) ... Mr. Charles, you always jump up. (*Interruptions*) ... Don't make it so technical.

[*Translation*]

DR. LAXMINARAYAN PANDEYA (Mandsaur) : Mr. Deputy Speaker, Sir, the hon. Member is involved in this incident. Therefore, he should be allowed to seek a clarification.

SHRI RAM VILAS PASWAN : Had such a thing happened to any of his party colleagues, had this thing happened to Shri Scindia, they would not have allowed the House to carry on its business for the whole day. Recently, their members went to the well of the House when Shri Chidambaramji was attacked. But in my case, he is giving a statement after two months because I belong to weaker section. Even then he is not giving full details. If this is the way they run the Government, let them run. I can stage a walk out also against the attitude of the Government. (*Interruptions*).

[*English*]

SHRI S. B. CHAVAN : Let him write to me. I will find out. (*Interruptions*)

SHRI BASU DEV ACHARIA: Why he is so rigid?

SHRI CHANNDRAJEET YADAV: I am making a very responsible statement. About three weeks before, a Minister made a statement and the Chairman Col. Ram Singh, was in the Chair and he decided and said 'I am allowing four clarifications from Members, one from each party'. . . (Interruptions) . . . Here a member was attacked, his house was attacked. Then the Minister was saying, 'Don't set a wrong precedent.'

SHRI BASU DEV ACHARIA: He asked a question, the Minister must reply . . . (Interruptions) . . .

SHRI S. B. CHAVAN: Hon. Member Shri Ram Vilas Paswan has taken a very personal view because he happens to be from the weaker sections. That is why I am taking this position that since he has said this, I have to say that I don't have any readymade information with me.

[Translation]

SHRI RAM VILAS PASWAN: Whatever I am saying, I am saying in my capacity as a Member of the House. There is no question of weaker sections. I am a Member of this House. Two months have elapsed since this incident took place.

SHRI S. B. CHAVAN: No. in reply to your question, I replied that the requisite information is not available with me at the moment. Let him write to me, I will give a reply.

[English]

SHRI BASU DEV ACHARIA: The incident took place on the 22nd

and you have no information . . . (Interruptions) . . .

At this stage, Shri Ram Vilas Paswan and some other Hon. Members left the House.

MR. DEPUTY SPEAKER: I request the Hon. Members kindly to have their seats. Kindly have your seats. I request Shri M. M. Jacob, the Minister of State in the Ministry of Home Affairs to make a Statement regarding incident that took place near the Boat Club Lawns on 13-8-91.

Incident near the Boat Club Lawns at New Delhi on 13-8-1991

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): I wish to apprise the Honourable Members of this august House about the incident which took place at the Boat Club lawns on 13-8-1991.

On 13-8-1991, about 300 Kashmiri migrants collected at India Gate with the intention of sitting on a 48 hour "Dharna" on the Boat Club lawns. They were escorted by the Delhi Police from India Gate upto the place of "Dharna", near the Rajpath-Jampath crossing.

Suddenly, the migrants became violent, broke through the police barricade and began to run towards the Parliament House. They were warned by the Delhi Police and stopped about 100